

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-461(PB)/2017

IN THE MATTER OF:

BDR Builders and Developers Pvt. Ltd.

.... **APPLICANT / PETITIONER**

Vs

Shilpi Cable Pvt. Limited

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Ashish Aggarwal, Ms. Sanyogita Jain Advs.

For the Respondent:

ORDER

Written communication given by the proposed IRP would show that he would not be able to act as an independent umpire to conduct CIRP in case the petition is admitted as he has issued a certificate stating that applicant has suffered default and pleadings are correct.

Mr. Aggarwal states that he will file an appropriate application replacing the aforesaid IRP by proposing another name.

List the matter on 20th February, 2018.


**(M.M. KUMAR)
PRESIDENT**


**(S.K. MOHAPATRA)
(MEMBER TECHNICAL)**